

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 204  
IB-286/ND/2020**

**IN THE MATTER OF:  
Rajnaikant Nanubhai Kapadi**

**...PETITIONER**

**Vs.**

**M/s. Samtex Desinz Pvt. Ltd.**

**...RESPONDENT**

**Section  
Under Section 9 of IBC**

**Order delivered on 02.03.2021  
(Virtual Hearing/Physical Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Deepak Agarwal, Mr. Sameer  
Srivastav, Advocates.**

**For the Respondent/ Corporate-debtor :Mr. Anirudh Deshmukh,  
Advocate.**

**ORDER**

Heard the submissions made by the Learned Counsels for both the parties. The Learned Counsel for the Operational-creditor has submitted that he would like to seek clarification from his client regarding the mode, method, and manner of placing purchase orders and would like to clarify the Tribunal regarding the same and prayed for grant of time. Ten days' time as prayed for is granted in the matter and no further filing by the Petitioner/Operational-creditor will be allowed. The Learned Counsel for the Respondent is directed to once again e-file the reply filed by them in the matter within ten days. Matter is adjourned to **22.03.2021**.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**